

FIR No. 375/2021  
PS : Sarai Rohilla  
U/s 408/182/109/411/34 IPC  
State Vs. Chetan Saini S/o Sh. Krishan Kumar Saini

(Through Video Conferencing)

05.07.2021

Bail application U/s 437 Cr.P.C on behalf of accused Chetan Saini S/o Sh. Krishan Kumar Saini

Present: Ld. APP for the State  
Sh. Naresh Talwar, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 16.06.2021 and has been falsely implicated in the present case. Ld. Counsel for accused has submits that accused is a young man with clean records. That accused is no longer required for custodial interrogation, therefore present application be considered favorably.

Ld. APP for the State has opposed the bail application.

IO has submitted that at the instance of present accused, case property has already been recovered. IO has reported that accused no previous involvements. IO has further stated that the victim and witnesses live in the vicinity of the accused, and there is a possibility that accused may threaten the victim and witnesses.

I have heard counsel for accused, Ld. APP for the State and perused the reply.

Accused has been running in JC for more than 15 days. Recovery has already been affected. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Chetan Saini S/o Sh. Krishan Kumar Saini be released on bail on furnishing bail bond for a sum of Rs. 25,000/- with one surety of like amount, subject to following conditions:

1. That he shall not tamper evidence or intimidate witness(s);
2. That he shall keep his location app on in his mobile at all time;
3. That shall appear on each and every date of hearing, if he be summoned as an accused;
4. That he shall furnish his address as and when the changes the same.

Accused Chetan Saini, S/o Sh. Krishan Kumar Saini be released from JC if not

required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

**CHARU** Digitally signed  
by CHARU  
**ASIWAL** ASIWAL  
Date: 2021.07.05  
14:35:42 +05'30'

(Charu Asiwal)  
MM-04/Central:  
Delhi/05.07.2021

E.FIR No. 015678/2021  
PS : Sarai Rohilla  
U/s 379/411/34 IPC  
State Vs. Mohd. Sahil S/o Mohd. Nazim @ Iliyas

(Through Video Conferencing)

06.07.2021

Bail application U/s 437 Cr.P.C on behalf of accused Mohd. Sahil S/o Mohd. Nazim @ Iliyas

Present: Ld. APP for the State  
Sh. Ashish Kumar Ojha, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 18.06.2021 and has been falsely implicated in the present case.

I have heard counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 26.06.2021. Recovery has already been affected from the accused. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Mohd. Sahil S/o Mohd. Nazim @ Iliyas be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Mohd. Sahil S/o Mohd. Nazim @ Iliyas be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHARU ASIWAL  
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by CHARU  
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Date: 2021.07.06  
15:05:59 +05'30'  
(Charu Asiwali)  
MM-04/Central:  
Delhi/06.07.2021